

(7) A statement (Hindi and English versions) showing reasons for delay in laying the Annual Report and Audited Accounts of the National School of Drama, New Delhi, for the year 1980-81.

[Placed in Library. See No. LT-3555/82]

12.09 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following message-received from the Secretary-General of Rajya Sabha:—

'I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held today, the 17th March, 1982, adopted the following motion in regard to the presentation of the Report of the Joint Committee of the Houses on the Visva-Bharati (Amendment) Bill, 1978:

"That the time appointed for the presentation of the Report of the Joint Committee of the Houses on the Visva-Bharati (Amendment) Bill, 1978 be further extended up to the last day of the Hundred and twenty-second Session (April-May, 1982) of the Rajya Sabha."

PAPERS LAID ON THE TABLE—contd.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): I beg to lay on the Table:

(1) (i) A copy of the Proclamation (Hindi and English versions) dated the 17th March, 1982 issued by the President under article 356 of the Constitution in relation to the State of Kerala, published in Notification No. G.S.R. 254(E) in Gazette of India dated the 17th March, 1982, under article 356(3) of the Constitution.

(ii) A copy of the Order (Hindi and English versions) dated the

17th March, 1982 made by the President in pursuance of sub-clause (i) of clause (c) of the above proclamation, published in Notification No. G.S.R. 255(E) in Gazette of India dated the 17th March, 1982.

(2) A copy of the Report dated the 17th March, 1982 of the Governor of Kerala to the President (Hindi and English versions).

[Placed in Library. See No. LT-3660/82.]

SHRI GEORGE FERNANDES (Muzaffarpur): Shri Atal Bihari Vajpayee has a point of order.

अध्यक्ष महोदय : मैं आपको अलाउ करता हूँ। I allow you.

श्री अटल बिहारी वाजपेयी (नई दिल्ली): अध्यक्ष महोदय, आप श्री निहार रंजन लास्कर को इस बात की इजाजत दे रहे हैं कि वे सभा पटल पर उस प्रोक्लमेशन की कापी रखें जो कि 17 मार्च को जारी किया गया है और जिसके अनुसार संविधान के आर्टिकल 356 के अन्तर्गत केरल में राष्ट्रपति राज लागू कर दिया गया है।

(व्यवधान)

SHRI G. M. BANATWALLA (Ponnani): You have to listen to our submission also in justification of the action taken. (Interruptions)

MR. SPEAKER: No, no.

SHRI ERA ANBARASU (Chengalpattu): The purpose and the Governor's action are perfectly justified.

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, मेरा कहना यह है कि क्या केन्द्रीय सरकार के पास केरल के गवर्नर की रिपोर्ट आयी है?

एक माननीय सदस्य : आयी है। (व्यवधान)

श्री अटल बिहारी वाजपेयी : क्या उस रिपोर्ट... (व्यवधान)... आखिर वह जो प्रोक्लमेशन जारी किया गया है (Interruptions)